

[English]

MR. SPEAKER: No. This is not allowed.

[Translation]

SHRI HARI KISHORE SINGH: I am not mentioning the name...(Interruptions)

MR. SPEAKER: Not name but you want to discuss the affairs of Governor. There is a constitutional provision that...(Interruptions)

MR. SPEAKER: You must give prior notice thereof. Then you can discuss it.

SHRI HARI KISHORE SINGH: I withdraw it. I would not speak anything about the Governor. Regarding the Chief Minister...(Interruptions)

MR. SPEAKER: No, you cannot refer to anybody.

[English]

It cannot be allowed.

[Translation]

SHRI HARI KISHORE SINGH: I would like to draw your attention towards the statement. It is feared that a constitutional crisis may arise there. I, therefore, want that the Government should reply to it and the Chief Minister who...(interruptions)

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam): Sir, I also want to say on this.

SHRI HARI KISHORE SINGH: I am not pleading anybody's case. The Chief Minister of Tamil Nadu has said...(Interruptions)

SHRI P.G. NARAYANAN: Sir, I want to reply.

MR. SPEAKER: There is nothing for you to reply. As you reply, you will be getting yourself into a difficult situation.

He has not said against your State Government.

...(Interruptions)

MR. SPEAKER: I have allowed one hour for this unlisted business. Now Papers to be laid on the Table of the House.

SHRI HARI KISHORE SINGH: With all humility, I should say that I have not referred to the Governor.

MR. SPEAKER: Now Papers to be laid.

13.07 hrs.

#### PAPERS LAID ON THE TABLE

**Railway Accidents (Compensation) Amendment Rules, 1994 and Review on the working of and Annual Report of Container Corporation of India Ltd., New Delhi for 1993-94 etc.**

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to lay on the Table—

- (1) A copy of the Railway Accidents (Compensation) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R.

592(E) in Gazette of India dated the 22nd July, 1994 under section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT-6741/94]

- (2) A copy of the Notification No. S.O. 530(E) (Hindi and English versions) published in Gazette of India dated the 16th July, 1994 appointing the 1st August, 1994 as the date on which the Railways (Amendment) Act, 1994 shall come into force issued under Section 1 of the said Act.

[Placed in Library. See No. LT-6742/94]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-6743/94]

(b) (i) Review by the Government of the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-6744/94]

(c) (i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-6745/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1993-94.

[Placed in Library, See No. LT-6746/94]